

ITEM NO.31

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32607/2024

(Arising out of impugned final judgment and order dated 15-05-2024 in CRR No. 53/2007 15-05-2024 in CRLA No. 2526/2006 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SHESH NARAIN PANDEY

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No.166007/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.166008/2024-EXEMPTION FROM FILING O.T. and IA No.166006/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 12-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. M.P. Parthiban, AOR
Ms. Priyaranjani Nagamuthu, Adv.
Mr. R. Sudhakaran,
Mr. Shreyas Kaushal,
Mr. Bilal Mansoor,
Mr. S. Geyolin Selvam,
Mr. Alagiri K, Adv.

For Respondent(s) Mr. Daya Krishan Sharma, AOR
Mr. Rohit Vats, Adv.
Mr. Shubham Rana, Adv.
Mr. Ankit Bhanot, Adv.
Mr. Yashdeep, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file SLP is granted.
2. Mr. Daya Krishan Sharma, learned Advocate on Record has entered caveat and accepts notice on behalf respondent no.5 (Umesh Chandra Pandey). Hence, issuance of formal

notice to the said respondent is dispensed.

3. Issue notice to the remaining respondents, returnable after four weeks.

4. Counter affidavit, if any, be filed in two weeks from today.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)